



2025:DHC:1530-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(C) 915/2025 & CM APPL. 4528/2025**

SSC AND ANR.

.....Petitioners

Through: Ms. Rukhmini Bobde, CGSC
with Mr. Jatin Dhamija, Mr. Amlaan Kumar
and Mr. Vinayak Aren, Advs.

versus

GARIMA

.....Respondent

Through: Ms. Esha Mazumdar and Ms.
Unni Maya S., Advs.

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

HON'BLE MR. JUSTICE AJAY DIGPAUL

ORDER (ORAL)

07.03.2025

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C.HARI SHANKAR, J.

1. This is a case in which the respondent, who had applied for recruitment to the post of Constable (Executive) Female in the Delhi Police was disqualified on the ground that she had fractured her left ankle. The Detailed Medical Examination¹ and the Review Medical Examination² reports are consistent in that regard.

2. Against her having been found unfit, the respondent approached the Central Administrative Tribunal³ by way of OA 3143/2024. By

¹ "DME", hereinafter

² "RME", hereinafter

³ "the Tribunal", hereinafter



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judgment dated 9 August 2024, the Tribunal has directed the respondent to be subjected to a fresh medical examination.

3. Aggrieved thereby, the Staff Selection Commission has approached this Court by means of the present writ petition.

4. We have heard Ms. Rukhmini Bobde, learned CGSC for the petitioners and Ms. Esha Mazumdar, learned Counsel for the respondent.

5. Though it is true that there are consistent findings of the left ankle of the respondent having been fractured, we find that, in the DME report, it is only shown us a case of temporary unfitness.

6. Ms. Mazumdar submits that, thereafter, the respondent has been treated and the fracture has healed. Ms. Mazumdar also points out that the ankle fracture was sustained on 18 January 2025, two days before the DME, when, during the course of training, the respondent had to participate in a long jump. Following this unfortunate incident, on 20 January 2024, she was disqualified by the DME.

7. Ms. Mazumdar submits that the respondent was sent to the RME on the very next day, i.e., 21 January 2024, and again disqualified on 24 January 2024. The respondent's ankle has, since, in her submission, healed.

8. In the peculiar circumstances of this case, we do not deem it



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appropriate to interfere with the impugned judgment passed by the Tribunal.

9. We, however, make it clear that the respondent would be bound by the findings of the fresh medical examination.

10. The writ petition is accordingly disposed of in the aforesaid terms.

C.HARI SHANKAR, J.

AJAY DIGPAUL, J.

MARCH 7, 2025/aky

[Click here to check corrigendum, if any](#)